

Appealment
on compassionate
ground (No)

(6)

IN THE CENTRAL ADMINISTRATIVE TRAUNAL
AHMEDABAD BENCH

O.A. No. 566 of 1989
TAX No.

DATE OF DECISION 27.1.1992

Smt. Chaturiben WD/o Sursinh Petitioner
Bhava and another

Shri R.R. Tripathi Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

Shri B.R. Kyada Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.C. Bhatt : Member (J)

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement ? Yes
2. To be referred to the Reporter or not ? X
3. Whether their Lordships wish to see the fair copy of the Judgement ? X
4. Whether it needs to be circulated to other Benches of the Tribunal ? X

(3)

Smt Chaturiben Wd/o Sursinh
Bhava & another

: Applicant

(Advocate : Shri R.R. Tripathi)

VS.

Union of India & Ors.

: Respondents

(Advocate : Shri B.R. Kyada)

O R A L - J U D G E M E N T

O.A.No.566 of 1989

Date: 27.1.1992

Per : Hon'ble Shri R.C. Bhatt

: Member (J)

None present for the applicant, ~~as well as~~ the respondents. This application is filed by the applicants praying that the respondents Railway be directed to give appointment to applicant no. 2 on compassionate grounds in any suitable trade or post. The applicant no. 1 is the widow and the applicant no. 2 is the son of the deceased Sursinh Bhava. It is the case of the applicant that they are dependent of late Shri Sursinh Bhava who was working as casual labourer at Surendranagar under the Divisional Railway Manager, Western Railway, Rajkot at the time when he died in a truck accident belonging to Railway. It is averred in the application that the applicants belong to Schedule Tribe community and are very poor. The applicants have averred in the application that the deceased Sursinh

(W)

Bhava was working as Khalasi (Substitute) in the Construction Unit of Western Railway at Surendranagar under the Rajkot Division. The deceased died in harness when he was on duty on 16.2.1982 when he met with an accident and died at the age of 35 years. It is alleged that the deceased had completed more than two years of service with the respondents and was given the status of temporary railway servant and was getting all the service benefit admissible to the Railway Employee. It is further alleged in the application that at the time of death, the deceased left behind him a family of four children and the widow. The applicant no. 2 is the eldest son and completed 18 years of age on 31.5.1987. It is alleged that the applicant no. 1 had made repeated applications to the respondent for giving appointment to applicant no. 2 on compassionate grounds according to policy of the Railway, but the respondents have not paid any heed to it nor have they cared to reply the said application, and hence this application.

2. No reply is filed to this application by any of the respondents.

3. The applicants have produced at annexure A/1 the application made by the applicant no. 1 on 15th May, 1987, for giving appointment to applicant no. 2 on compassionate grounds and on that date the applicant no. 2 was about to attain the age of 18 years. Thereafter, another application

new

dated 13.1.1988 was made by applicant no.2 to the respondents, produced at annexure A/2, in which it is mentioned that Patel Jesinhbhai Sursinh Bhava i.e. applicant no. 2 has become major and has studied upto Xth Standard and, therefore, he should be given appointment on any suitable job on compassionate grounds. This was followed by another application dated 10.7.1989, vide annexure A/3, by applicant no. 1 as no reply was given by the respondents to her previous application, annexure A/2.

4. Having gone through the application and the annexures it appears that the deceased died in harness on 16.2.1982 at the age of 35 years when he met with an accident. It is also clear from the averments made in the application that applicant no.2, the son of the deceased, completed 18 years of age on 31.5.1987 and that he has studied upto Xth Standard. The applicants are poor persons belonging to Schedule Tribe and they were dependent on the deceased and they are barely able to maintain themselves. The deceased was working as Khalasi in the Construction Unit of Western Railway at Surendranagar under Rajkot Division and as per the averment made in the application, the deceased had acquired temporary status. The respondents have not filed any reply resisting the application. The respondents have not given reply to the applications, annexure A/2 and A/3, of the applicants. The respondents ought to have considered the applications

new



annexure A/2 and A/3 of the applicant no. 1 at the earliest.

There is no sense in delaying the question of appointment on compassionate grounds because the intention behind this appointment is to give immediate assistance to the dependent of the deceased government servant dieing in harness.

The respondents, therefore, shall have to be given direction to consider the case of appointment of applicant no. 2 on compassionate grounds in any job suitable to him, having regard to the Rules of the Railway Authority. Hence the following order is passed :-

O R D E R

The respondent no. 2 and 3 or any of the competent officer of respondent no. 2 and 3 to decide the question of appointment of the applicant no. 2 on compassionate grounds in a job suitable to him as per his qualification considering the representation of applicant no. 2 at annexure A/2 and A/3 dated 13.1.1988 and 10.7.1989 with sympathy, and if possible the respondents should give appointment to applicant no. 2 if they are satisfied, with having regard to the conditions of the applicants and the relevant policy of Railway, ^{that} the applicant no. 2 is entitled to appointment on compassionate ground. The respondents should decide this question of appointment on compassionate ground within four months from the date of receipt of the judgement in this case. No order as to costs.

The application is disposed of.

resent

(R.C. BHATT)
Member (J)

Central Administrative Tribunal Ahmedabad Bench.

Application No. OA/566/89 of 199

Transfer Application No. _____ Old Writ.Pet.No. _____

CERTIFICATE

Certified that no further action is required to be taken
and the case is fit for consignment to the Record Room (Decided)

Dated: 3/2/92

Countersigned.

S 

Section Officer/Court Officer.



Signature of the Dealing
Assistant.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT AHMEDABAD BENCH

INDEX SHEET

CAUSE TITLE OA/566/89 OF 198.
NAMES OF THE PARTIES Smt. Chaturben w/o. Sur Singh Bhave & another.
VERSUS U.O.F. & others.

PART A B & C

SERIAL NO.	DESCRIPTION OF DOCUMENTS	PAGE
1.	Application.	1 - 11
2.	Documents filed.	12 - 14
3.	Orders dt. 8/3/90, 27/1/92.	
4.	Judgment dt. 27/1/92.	

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD.

Submitted :

C.A.T./JUDICIAL
SECTION.

Original Petition No. : 566 of 89.

Miscellaneous Petition No. _____ of _____.

Shri Chaitraben w/o Sursingh Bhava Petitioner(s).
Versus.

Union of India Respondent(s).

This application has been submitted to the Tribunal by Shri A R Tripathy under Section 19 of the Administrative Tribunal Act, 1985. It has been scrutinised with reference to the points mentioned in the check list in the light of the provisions contained in the Administrative Tribunals Act, 1985 and Central Administrative Tribunals (Procedure) Rules, 1985.

The application has been found in order and may be given to concerned for fixation of date.

The application ^{has} not been found in order for the ~~same~~ reasons indicated in the check list. The applicant may be advised to rectify the same within 21 days/Draft letter is placed below for signature.

✓ Three spine copy for Resp. not filed
✓ Date & As differ in Index.
✓ Address of Resp. is not proper
✓ Question of limitation will also arise.
Willing to inform accordingly

Other
5/12/

Mr. 5/12/89
P. S. A. W.
10/12/89

be my issue of here

8/12
Mon
to
wk

ordrec
6/12/88
Office 6/12
KRSANE
06/12/88

ride flag (A) Adv comes sys ~~into the matter~~ and
~~in limitation~~ that the matter is within the limitation in one of
Garnished so put y ^{order} please

8
20/12
Mon
to
wk

We may fix date for
admission as copy
forward to other side.

Office

date
29/12/88

KRSANE
29/12/88

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

APPLICANT (S) Chaitiniben w/o Surendra BhuvaRESPONDENT(S) Union of India -PARTICULARS TO BE EXAMINEDENDORSEMENT AS TO
RESULT OF
EXAMINATION.

1. Is the application competent ? *y*
2. (A) Is the application in the prescribed form? *y*
(B) Is the application in paper book form ? *y*
(C) Have prescribed number complete sets of the application been filed ? *# No.*
3. Is the application in time ? *No*
If not, by how many days is it beyond time ? *one & half year*
Has sufficient cause for not making the application in time stated ? *180*
4. Has the document of authorisation, Vakalat Nama been filed.? *y*
5. Is the application accompanied by D.D./I.P.O. for rs.50/-? Number of D.D./I.P.O. to be recorded. *DD 194274
6 581*
6. Has the copy/copies of the order(s) against which the application is made, been filed ? *No specific order*
7. (a) Have the copies of the documents relied upon by the applicant and mentioned in the application been filed ? *y*
(b) Have the documents referred to in (a) above duly attested and numbered accordingly ? *y*
(c) Are the documents referred to in (a) above neatly typed in double space ? *y*
8. Has the index of documents has been filed and has the paging been done properly ? *A*

PARTICULARS TO BE EXAMINEDENDORSEMENT AS TO BE
RESULT OF EXAMINATION.

9. Have the chronological details of representations made and the outcome of such representation been indicated in the application ? *Y*
10. Is the matter raised in the application pending before any court of law or any other Bench of the Tribunal ? *Y*
11. Are the application/duplicate copy/spare copies signed ? *Y*
12. Are extra copies of the application with annexures filed.
 - (a) Identical with the original.
 - (b) Defective.
 - (c) Wanting in Annexures
No. _____ Page Nos. . *?*
 - (d) Distinctly Typed ?
13. Have full size envelopes bearing full address of the Respondents been filed ? *Y*
14. Are the given addressed, the registered addressed ? *Y*
15. Do the names of the parties stated in the copies, tally with those indicated in the application ? *Y*
16. Are the transactions certified to be true or supported by an affidavit affirming that they are true ? *Y*
17. Are the facts for the cases mentioned under item No.6 of the application.
 - (a) Concise ?
 - (b) Under Distinct heads?
 - (c) Numbered consecutively?
 - (d) Typed in double space on one side of the paper ?
18. Have the particulars for interim order prayed for, stated with reasons ? *Y*

checked
3/1/81
9/2/81

SH 554/89

29/11

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH AT AHMEDABAD.

O APPLICATION NO. 566 OF 1989.

....

Chaturiben, Widow of
Sursinh Bhava. & Anr.

... Applicants.

vs.

Union of India & Ors.

... Respondents.

I N D E X

Sr.No.	Annexs.	Particulars	Pages Nos.
1.	...	Memo of the Application	1 to 11
2.	A-1	Copy of the application for compassionate appointment, dated 15.5.1989.	12
3.	A-2	Copy of the second application dated 13.1.1988.	13
4.	A-3	Copy of the third application dated 10.7.1988.	14

DD 19/4/274
6
56A

Copy given
to B.A. 19/4/274
Police
29/11/1989

dt
RAT)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH AT AHMEDABAD.

APPLICATION NO. 566 OF 1989.

Between Fences

1. Chaturiben, widow of Sursinh Bhava.

2. Jesinghbhai Sursinh Patel. Applicants.

And

1. Union of India,

**2. Divisional Railway Manager,
Western Railway, Rajkot.**

3. Divisional Signal and Tele- -communications Engineer

(Construction), Rajkot. ... Respondents.

DETAILS OF APPLICATION

1. Particulars of the Applicant :

ii) Name of father.) 2. Jesinghbhai, Son of
Shri Sursinh.

iii) Designation and office) The applicants are the
in which employed.) dependents of late
Shri Sursinh Bhava, who
at the time of death was

working as a Casual Labourer
 at Surendranagar under the
 D.R.M., Western Railway,
 Rajkot.

iv) Address for service of notices. Smt. Chaturiben Sursinh Bhava,
 at and post Nathapur,
 Taluka Godhra,
 Dist. Panchmahals.

2. Particulars of the Respondents :

i) Name and/or designation of the Respondents, (Notice to be served through the General Manager, Western Railway, Churchgate, BOMBAY).

ii) Office address of the Respondents. (2.5. Divisional Railway Manager, Western Railway, RAJKOT).

iii) Address for service of all notices. (2.5. Divisional Railway Manager, Western Railway, RAJKOT).

3. Divisional Signal & Telecommunications -
 Engineer, Western Railway, RAJKOT.

3. Particulars of the order against which Application is made.

This application is made against the inaction of the Respondent-Railway authorities in not giving appointment to Petitioner No.2, who is one of the dependents of the deceased Sursinh, who died in a truck accident while on duty, on compassionate grounds as per the Railway Board's Circulars and instructions. Hence in this application, no order of any authority is challenged, but their inaction is called in question.

Subject in brief : Appointment on compassionate grounds.

4. Jurisdiction of the Tribunal :

The applicants declare that the subject matter of the order against which they want redressal is within the jurisdiction of the Tribunal.

5. Limitation :

The applicants further declare that the application is within the limitation prescribed in Sec.21 of the Administrative Tribunals Act, 1985. The applicants have made an application to the authorities immediately when Applicant No.2 attained the age of 18 years, on 15.5.1987. Thereafter repeated reminders were sent to the authorities, with the last one having been sent on 10.7.1989. But no reply is received.

6. Facts of the case :

The short facts of the case are as under :

6.1 The applicants are the dependents of late Shri Sursinh, who was working as a Casual Labourer at Surendranagar, under the DRM, Western Railway, Rajkot, at the time he died in a truck accident belonging to the Railway. At the time of accident the deceased was on duty and he had gone with the truck for bringing goods of the Railway.

6.2 Applicant no.1 is the widow and Applicant No.2 is the son of the said deceased. They belong to the downtrodden Scheduled Tribe Community. They are very poor.

6.3 The applicants submit that deceased Shrinh Bhava was working as a Khalasi (Substitute) in the construction Unit of Western Railway at Surendra-nagar under the Rajkot Division. The deceased was on duty on the relevant date, i.e. on 16.2.1982, when he met with an accident and died, at the age of 35 years.

6.4 The applicants submit that the deceased had served the Railway-authorities for more than two years, and having completed six months' service, the deceased was given the status of "Temporary Railway Servant" and was thus getting all the service benefits admissible to the railway employees like that of free pass, medical benefits, bonus, leave, etc.

6.5 The applicants submit that on the day of the incident, the deceased was on duty and he had gone in a railway truck bearing registration No. GTE 8410 to bring some railway goods and at that time, the truck was being driven by one Haribhai Devjibhai, and there were six labourers in the truck. The deceased was one of those six labourers. The truck was returning from a place known as Kesaria to Surendranagar after being loaded with railway goods. The applicants submit that when the said truck

reached near Wadhwan Talav, the driver tried to take the truck to a road side as from the opposite direction, another truck was coming. At that time, the driver could not maintain the balance of the truck and it turned turtle, and deceased and one another Labourer who were in the truck, had fallen down and had sustained injuries on the head and the legs. The deceased was taken to the hospital where he succumbed to the injuries sustained by him in the accident.

6.6 The applicants submit that thus the deceased died while on duty, in an accident of the railway truck which he was accompanying as a Labourer. At the time of death, the deceased left behind him the family of four children and the widow, of whom Applicant No.1 is the widow and Applicant No.2 is the eldest son. It is submitted that Applicant No.2 completed 18 years of age on 31.5.1987, as his date of birth is 31.5.1969.

6.7 The applicants submit that Applicant No.2 having completed 18 years, Applicant No.1 made repeated applications to the Respondent No.2, and the Respondent No.1 authorities for giving appointment to Applicant No.2 on compassionate grounds, according to the policy of the Railway in that regard. But the said applications have remained unattended, and the Respondent-authorities

have not even cared to reply the said applications of the widow of the deceased.

6.8 The applicants submit that in the Recruitment & Training Chapter of Railway Establishment Manual, a Railway Board Circular is quoted bearing NO.E(N.G.) 11/78/RCI/1, dated 7.4.1983, which provides for the appointment on compassionate grounds, which clearly provides that if a railway servant losses his life in the course of duty, his dependents will be entitled to get appointment on compassionate ground.

6.9 The applicants submit that it is also provided by one another letter of the Railway Board bearing NO.E(N.G.)/II/82/RC I/22, dated 2.2.1983 that the provisions regarding compassionate appointments will be applicable to Casual Labourers also with a clarifying note to the effect that the offer of appointment to the wards of casual labourers will be generally only as Casual Labourer. The applicants request the Hon'ble Tribunal to direct the Respondents to produce the said two circulars/ letters of the Railway Board, and the amendments, if any, made therein from time to time, at the time of hearing of this application so as to enable the applicants to refer to and rely upon the same.

6.10 The applicants submit that the Respondent-authorities have committed breach of the aforesaid policy by not replying to the application filed by

2

Applicant No.1. The applicants submit that petitioner no.1 made an application on 15.5.1987, when Applicant No.2 was about to attain the age of 18 years, for giving him appointment on compassionate grounds. A copy of the said application is annexed herewith, and marked as

Annex. A-1 ANNEXURE A-1.

6.11 The applicants submit that they did not hear anything from Respondent No.2 for a pretty long time and therefore, Applicant No.1 was required to make another application on 13.1.1988 addressing the same to Respondents Nos. 1 and 2 authorities, requesting them to give appointment on compassionate grounds to her son - applicant no.2 - who has studied upto tenth standard. A copy of the said application dated 13.1.1988 is annexed

Annex. A-2 herewith, and marked ANNEXURE A-2.

6.12 The applicants submit that it was their misfortune that they did not hear anything about the said application also, and therefore, Applicant No.1 was constrained to make a third application to Respondent No.1 authority on 10.7.1989, a copy

Annex. A-3 of which is annexed herewith and marked ANNEXURE A-3.

6.13 The applicants submit that due to the tender ~~of~~ age of the children of Applicant no.1, Applicant no.1 was not in a position to take up a job on compassionate grounds at the time of death of her husband in the year 1982, and therefore, at

that time, she did not apply to the authorities for giving her appointment on compassionate grounds. But as her eldest son has attained the age of 18 years, she made the aforesaid applications to Respondents Nos.1 and 2 authorities, repeatedly. But those applications remained unattended, and the Respondents have no replied the same. Therefore, the Applicants have no other alternative remedy but to approach this Hon'ble Tribunal with a request to issue appropriate directions to the Railway-authorities to give appointment to Applicant No.2 on compassionate grounds of any job, so as to see that the family of the deceased Railway employee gets a bread-earner for his family.

6.14 The Applicants submits that at present the family of the deceased is in a very pathetic financial position and is in a hand to mouth condition as they do not have any permanent source of income and they have to earn their livelihood in the village where they are residing, by doing miscellaneous labour work. Moreover, the applicants belong to the downtrodden Scheduled Tribe community and therefore, also the case of Applicant no.2 for appointment on compassionate grounds requires special consideration.

: Petition for Redressal of Grievance

7. Reliefs sought :

In view of the facts mentioned in para 6,

In view of the facts mentioned in para 6,
the Respondent-Railway authorities are directed to do the
above, the Applicants pray for the following
reliefs :

The Respondent-Railway authorities are directed to do the following:

- (1) The Respondent-Railway authorities be directed
to give appointment to Applicant No.2 on
compassionate grounds, in any suitable trade
or post.
- (2) To treat the appointment of Applicant No.2
on compassionate grounds to be with effect
from the date he attained the age of 18 years,
for the purpose of seniority and other benefits
of service (i.e. with effect from 31.5.1987)
and to consider the appointments of all those
who must have been appointed on compassionate
grounds after the said date, to be junior to
Applicant No.2, for the aforementioned benefits
of service.
- (3) Any other appropriate relief/s deemed just
and proper in the facts and circumstances of
the case, including the costs of this petition.

8. Interim relief, if prayed for:

Pending final decision on this application,
the applicants pray that the Hon'ble Tribunal be
pleased to direct the Respondent-Railway to give
appointment to Applicant No.2 on compassionate ground
on any appropriate post, forthwith, from the current
month.

9. Details of remedies exhausted :

The applicants declare that they have availed.

of all the remedies available to them under the relevant rules, as they had applied to all the authorities to give compassionate appointment.

10. Matter not pending with any other Court, etc.

The applicants declare that the matter (1) regard-

-ing which this application has been made is not pending before any court of law or any other auth-
-ority or any other Bench of the Tribunal.

11. Particulars of Postal Order in respect of Fee : (S)

on carbohydrate metabolism in the rat liver.

1. No. of I.P.C. cases registered: 104 - 1942/71

2. Name of Issuing Post Office : Goy-High - P.

3. Date of Issue of I.P.Cs. : 29-11-89
Its to acknowledge off receipt of bus
4. Post office at which payable : Alwari.

12. Details of Index :

that be An Index in duplicate containing the details
to see of the documents to be relied upon is enclosed.

13. List of enclosures :

1. Annexures A-1 to A-3.

2. *Vakalatnama* (adit, tafsir, wasiat, siasat) k. Lengkap dan

36. 1911-2 in respect of application 1901

In Verification :

I, Jesinghbhai Sursinh Patel, aged about 19 years, resident of Nathapur, Taluka Godhra, Dist. Panchmahals, Applicant No.2 herein, do hereby verify that the contents from paras 1 to 13 are true to the best of my personal knowledge and belief, and that I have not suppressed any material facts.

Place: Ahmedabad.

Dated: 11.11.1989.

Signature

29/11/89 22/11/89

Signature.

I declare (and by
me) for Ravi R. Tripathi

(Ravi R. Tripathi)

Advocate for the Applicants.

To

The Registrar,
C. A. T. Addl. Bench
at Ahmedabad.

*class of
R. R. Tripathi*
filed by Mr. *R. R. Tripathi*
Learned Advocate for Petitioners
with second set & ~~one~~ — copies
copy served/not served to
other side

C. S. Patel
Dy. Registrar C.A.T (J)
Ahmedabad Bench

सेवा मं.

श्री मानू मण्डल रैल पुस्तक महोदय जी,

परिचय रैलवे - राष्ट्रीय ।

Annex A

विवरः — मेरे पुत्र श्री जैसिंग भावै सूरसिंग को रेलवे में दयापूर्वक नौकरी देने वाले प्रार्थना पत्र ।

12

उपरोक्त विषय में को प्रार्थनी आपसे सर्विक्ष्य प्रार्थना करती हूँ कि मेरे स्वर्गवासी पति सूरसिंग भावा जी को मुख्य सक्रिय निरी/सी/सुरेन्द्रनगर के अधिक एक सब्टीट्यूट के पद पर कार्य करते हों । दिनांक 17.2.82 तो वे रेलवे का सामान/रेलवे की रिलीज रेल लेन्ड सुरेन्द्रनगर आ रहे हैं । ट्रॉन नं. जी.टी.वे. - 84100 में भाव तो रास्ते में ट्रॉन के रस्ट चाने से मेरे पति की धूम रुक्ति पर ही मुत्तु हो गई । वे दिनांक 17.2.82 को नौकरी पर हैं ।

साइब में इस बारे में दिनांक 20.4.83 को भी एक पत्र आपको और भेजा है कि आप दिनांक तक उसका कोई जवाब नहीं मिला । अतः आप साइब से मेरी बिनवी है कि आप मेरे प्रार्थना पत्र को और ध्यान देकर मेरे बड़े पुत्र जैसिंग सूरसिंग को रेलवे में नौकरी देने की कृपा करें तो आपकी महान कृपा होगी । मेरे पुत्र की जन्म तारीख - 31.5.1989 है । जो कि अब नौकरी लायक हो गया है । मेरे घर पर चार बाल बच्चे होने के कारण हम का भार काषी कठिन हो गया है । अतः आप साइब मेरे पुत्र को नौकरी देकर हम पर एक मैदानवानी करें, तो मेरे आपकी कृपा छोड़ी ही रही होगी । यदि आपके द्वारा मेरे पुत्र जो नौकरी हो गई तो वह बाहरा सही तरीके से पालन पोषण होंगा । अतः मेरे पुत्र जैसिंग सूरसिंग को नौकरी देने की कृपा करें ।

सध्यवाद ।

आपकी प्रार्थनी

प्रतिलिपि: — महापुर्ख महोदय जी

परिचय रैलवे - रेलवे वर्ष

मेरा पता:-

श्री महित चतुर्दशी कैन

किंमति- श्री सूरसिंग भावा स्वर्गवासी पति ।

पोस्ट व मुकाम - नाटापुरा ।

तालुका - गोभा, जिला - पंचमहल/गुजरात/

चतुर्दशी वेळ

विषय- श्री सूरसिंग भावा

सब्टीट्यूट

Tree Coay
haji k. k. patel
Advocate

B

Annexure 'A-2'

Smt. Chaturiben Sursingh Baria,
At & Po. Natapur,
Tal. Godhra, Panch Mahals.

13th January, 1988.

To,

1. The Divisional Rail Manager,
Western Railway, Rajkot Div.
Rajkot.
2. The General Manager,
Western Railway, ~~W.H.Q~~ Offices, CCG,
Bombay-20.

Sub: Request for absorbing a ~~Depar~~
Dependent of a deceased Railway
servant on compassionate ground.

Respected Sir,

My deceased husband Shri Sursingh Bhava was under employment of the Railway Administration in construction unit at Surendranagar from 8.11.79 and when he was on duty on 17.2.82, he met with an accident on duty consequent upon which whatever relief monies then found payable were paid to me. But as he was only a substitute, no pension is paid and payable to me and as such, since his death myself and my family of six members face very very hard and acute days and have come to a hand to mouth condition.

Then none of the dependents of the deceased were major except myself and I being illiterate could not seek for employment. But now my elder son Patel Jesingbhai Sursinh who is born on 31.5.69, and who has studied upto Xth Standard, which can be verified from the certificate of bonafideness issued by the school, having attained majority and fit to serve in any department on any job, I pray to absorb him in any department on any suitable job on compassionate ground, and thereby make him helpful in running livelihood of the family and oblige.

Thanking you,

Yours faithfully,

True Copy
Firki Patel
Advocate

ਕੀ ਸਾਮ੍ਰਾਜ਼ ਮਾਹਾਪੁਰਖ ਨਹੀਂਦਿ ਜੀ,

परिषद्यम रेल्यै -वर्गिट, बन्दर-400 020

विधायी: — श्री पृथ्वी विजय सूर्योदय की रेलवे में व्यापूर्वक नीचरी देने वाले प्राप्तिकारक ।
विधायी: — विदा प्राप्तिकारक विनापि २०-४-८५, १३-३-८७ दिनी ३-१-१९८८। 19

मेरे प्राचीनी चतुर्थी के स्वरूपात्ति स्थूलिंग भूवार की पहिल वापसी बनियास
भूवारी भरती दूरिये वित्त मुक्य निरीक्षक/सी/ सुरुचिनार वे अधिक एवं
सम्भालीदूरिये के एवं यह वार्ष भरती है। ऐसे विनाश 17-2-1982 को असी मीठती यह है।
विनाश 17-2-1983 को है तूर नं. घी.टी.०५० ३४१० में रेतारे ता सागार/ रेतारे की
विजीत है। भारत सुरुचिनार आ रहे हैं। इससे मेरी दूरिये के बहुत घाने हैं जारी।
मेरे वित्त की बदला स्वरूप यह यही मुख्य है यह।

महोदय पी भी थार उटे - उटे थारे थे यिन्होंना पालन - गरिमा अर्थार इनी
कीर्तियाँ न सम्भव में आयी उठिय भी थहे । अस्ति युरिक्त भी है । ये पालना थार
जो जीर्ध जन्य साधन नहीं होने से यहे परिवार का पाल न - योका अन्मे में आपकी
सम्मीक्षा उत्तमी पड़ रही है । ये पाल जीर्ध जाय नहीं होने से ये उत्तम अवधूती जारी
जो श्री अमा और अपे परिवार का पालन पोका रह रही है । ये उत बारे में
क्रतुल ऐस पुर्वोक्त महोदय राजकोट को दिनांक 20-4-85, 19-5-85 पर्य दिनांक 13-1-86
जो प्राक्ति पर धिये थे जिसकी एउ प्रति आपकी ओर भी भैरी जी लेखन जाय दिनांक
क्य एवं पर जीर्ध जार्कियाँ नहीं छो गई है । ओर येरा यह जी भी परन्तु जी
जार्धे छाता भिन रहा है ।

कह आप साथ से छिनती है ति आप मुझ नहीं विभाग की प्राप्ति का पह
लक्षण होता हो पूर्व की रैली में इन्होंनो नामकरी होने की उपर जोगे थी तो आपकी
लक्षणता यहाँ पूरा होगी । होरे पूर्व की पार्स तारीख - 31.3.69 है । वहाँ वह
कह लक्षण 20 लाख का है । आप नामकरी होने की क्या जरूर है ।

ग्रन्थालय १

असाडी आप्तिकी

प्रकृतिपिः — महात तेज प्रवृक्ष राष्ट्रांग वो
प्रवार्ष ।

संस्कृत विद्या

ਵੈ ਸੁਖਿਗੇ ਭਾਵਾ ਰਾਮਿਆਲੀ
ਦੀ ਵਿਧਾ ਪਲਿ ।

विद्या पत्राः -

“यो महित चतुर्वी थे
ज्ञानिकास्ती यो स्मरिति भावा की पठ्ठत्वा

पौस्ट व मुजाम - नालापुर,
सालका- गोधा, चिला- पर्वतपहाड़/गोदावरी

Digitized by srujanika@gmail.com

पर्स- अमेरिकी पा के 3711, 3456, FG. 23-89, 11/3-67

Three Copy
having been path

VAKALATNAMA IN THE HIGH COURT OF GUJARAT

First/Second Appeal of
SPL. CIVIL CRIMINAL REVISION APPLICATION

No.

of 1989

Dist :

Chaturaben widow of APPELLANTS
Suresh Bhava and Anr PETITIONERS

VERSUS

Union of India a.o.s. RESPONDENTS
OPPONENTS

I/We, undersigned do hereby appoint and retain Shri RAVI R TRIPATHI ADVOCATE, to act, appear and plead for me/us in the above matter and in all proceeding that may be taken in respect of any application connected with the same or any application for Review, to file and obtain return of documents, and to deposit and receive money on my/our behalf in the said matter and in applications for Review and to compromise, settle and/or withdraw or to the withdrawal of the said matter or any proceeding arising therein to represent me/us and to take all necessary steps on my/our behalf in the above matter. I/We agree to ratify all acts done by the aforesigned ADVOCATE in pursuance of this authority.

Dated this the day of 198

RAVI R. TRIPATHI

M. Com. L. M. Advocate

ACCEPTED



L.T.I of Chaturaben
widow of Suresh Bhava

APPELLANT (S) PETITIONER (S)
RESPONDENT (S) OPPONENT (S)

X 22/10/08 22/10/08

Phone : 866711

'S U R'

A/6, Parshwanath Nagar,
P. O. Chandkheda Society Area,
Pincode-382424.
Dist. Gandhinagar,